

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-2115(ND)/2019

IN THE MATTER OF:
M/s. DMI Finance Pvt. Ltd.

...PETITIONER

Vs.

M/s. Abloom Infotech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 13.09.2023
(Virtual Hearing)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

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|--|--|
| For the Petitioner/Financial Creditor | :Mr. Vipul Ganda Adv., Mr .Abhipsa Mohanty Adv., Ms. Sakshi Rastogi Adv. |
| For the RP | :Adv. Mohit Jolly , Adv. Veenu Drall and Adv. Kriti Kaushal along with the RP " Mr. Parveen Bansal" |
| For the Respondent/Corporate Debtor | :Adv. Sushant Pal for R-2, 4 & 6. Adv. Rohan Goel for R-1 & 5. |

ORDER

IA/5876/2021

This is an application under Section 66 of the IBC.

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of R-1 & R-5 is present and submitted that their reply is on record. Counsel for R-2, R-4 & R-6 is present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Counsel for R-2, R-4 & R-6 is once again directed to approach the Registry and cure the defects so that their reply is reflected on the e-portal failing which the matter will be proceeded on the basis of material available on the record. Ld. Counsel for the

Applicant submitted that they have served notice to the RP of the R-3 and has filed the proof of service. However, the proof of service is not available on the e-portal. He may once again send notice through e-mail to the RP of R-3. List on **17.10.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)